

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1190 OF 2018 IN
DFR NO. 2282 OF 2018

Dated: 26th October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

DNH Power Distribution Company Ltd.	Appellant(s)
Vs.		
Central Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Ms. Parichita Chowdhury

Counsel for the Respondent(s) : Ms. Poorva Saigal
Ms. Shubham Arya for R-6

ORDER

(IA No. 1190 of 2018 – for condonation of delay)

Ms. Poorva Saigal, learned counsel appears on behalf of Respondent No. 6 and seeks one week's time to file objection/reply. Time is granted. She may file the reply on or before 2-11-2018 with advance copy to the other side.

Issue fresh notice to Respondent Nos. 2 & 3, returnable on 19-11-2018. Dasti, in addition, is permitted

List the matter on **19-11-2018**.

(S. D. Dubey)
Technical Member
tpd/kt

(Justice Manjula Chellur)
Chairperson